

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR 2580 of 2013

Dated : 6th January, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Himachal Sorang Power Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Apoorv Misra
Ms. Ritika Arora**

ORDER

The learned counsel for the Applicant/Appellant submits that they have decided to pursue the Appeal only against the main Order and not against the Review Order. Accordingly, he is directed to file a Memo to this effect before the Registry.

After receiving the Memo, the Registry is directed to number the Applications and post the matter before Court – I.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vt